

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

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LOK SABHA

UNSTARRED QUESTION NO.1365

TO BE ANSWERED ON FRIDAY THE 9<sup>TH</sup> FEBRUARY, 2018  
MAGHA 20, 1939 (SAKA)

GST ON AYURVEDA

**1365. DR. UDIT RAJ:**

Will the Minister of FINANCE be please d to state:

- (a) whether the Government received any representation requesting to rectify the anomalies in Goods and Services Tax (GST) in fixing the tax slab for Ayurveda and if so, the reaction of Government thereon; and  
(b) whether the Government proposes to re-examine the disputed slabs pertain to Ayurveda in GST regime?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI SHIV PRATAP SHUKLA)

**(a):** Representations have been received seeking reduction in the GST rates for ayurvedic medicines. Considering the same, the GST Council had recommended reduction in GST rates from 12% to 5% for Medicaments (Ayurvedic, Unani, Siddha, Homeopathic or Bio-Chemic systems), manufactured exclusively in accordance with the formulas described in the authoritative books specified in the First Schedule to the Drugs and Cosmetics Act, 1940 (23 of 1940) or Homeopathic Pharmacopoeia or the German Homeopathic Pharmacopoeia, as the case may be, and sold under the name as specified in such books or pharmacopoeia, which was notified vide notification No. 34/2017-Central Tax (Rate), dated 13<sup>th</sup> October, 2017.

**(b):** Does not arise in view of (a) above.

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